

May, 1968, under sub-section (3) of section 49 of the Tea Act, 1953.

- (3) A copy of the Cotton Textiles (Control) Amendment Order, 1968, published in Notification No. S.O. 1604 in Gazette of India dated the 2nd May, 1968, under sub-section (6) or section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1509/68].

POST OFFICE SAVINGS BANK (SECOND AMENDMENT) RULES, 1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Sir, on behalf of Shri Jagannath Pahadia, I lay on the Table a copy of the Post Office Savings Bank (Second Amendment) Rules, 1968 published in Notification No. G.S.R. 1035 in Gazette of India dated the 28th May, 1968, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873 (Hindi and English versions.) [Placed in Library. See No. LT-1510/68].

12.21 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th July, 1968, agreed to the following amendments made by the Lok Sabha at its sitting held on the

9th May, 1968, in the Insecticides Bill, 1967:—

Enacting Formula

1. That at page 1, line 1,—
for "Enghteenth" substitute
"Nineteenth".

Clause 1

2. That at page 1, line 3,—
for "1967" substitute "1968".

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th July, 1968, agreed without any amendment to the Indian Coinage (Amendment) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 8th May, 1968."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Special Marriage (Amendment) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 25th July, 1968."

(iv) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 25th July, 1968."

BILLS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Special Marriage (Amendment) Bill, 1968.

[Secretary]

(ii) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1968.

12.23 hrs.

GOVERNMENT (LIABILITY IN TORT) BILL

SHRI A. K. SEN (Calcutta North West): I beg to move:

"That this House do appoint Shri Baij Nath Kureel to the Joint Committee on the Bill to define and amend the Law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the death of Shri Mali Mariyappa."

MR. SPEAKER: The question is:

"That this House do appoint Shri Baij Nath Kureel to the Joint Committee on the Bill to define and amend the Law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the death of Shri Mali Mariyappa."

The motion was adopted.

SHRI A. K. SEN: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhzari and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to define and amend the law with respect to the liability of the Government in tort and to provide for certain matters connected therewith, in the vacancy caused by the resignation of Sardar Raghbir Singh Panjhzari and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.24 hrs.

ENEMY PROPERTY BILL

MR. SPEAKER: Shri Dinesh Singh.

SHRI S. M. BANERJEE: How does it come under Commerce Ministry? We are unable to understand.

MR. SPEAKER: He may throw some light on it. Let us hear him.

वाणिज्य मंत्री (श्री विनेश सिंह) :

माननीय अधक्ष महोदय, मैं प्रस्ताव करता हूँ :

कि शत्रु सम्पत्ति विधेयक, 1968 पर विचार किया जाये।

इस विधेयक का उद्देश्य भारत रक्षा नियमावली, 1962 के अन्तर्गत भारत के शत्रु सम्पत्ति अभिरक्षक में निहित शत्रु सम्पत्ति को उनमें निहित रखना जारी रखने के लिये और उससे सम्बद्ध मामलों के लिये व्यवस्था करना है। विधेयक के साथ संलग्न उद्देश्यों एवं कारणों के विवरण से माननीय सदस्यों